of Andhra Pradesh to the Central Government for the rescheduling of the repayments of its loans; and

(b) if so, the action taken by the Central Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) and (b) The Government of Andhra Pradesh recently sought relief in the repayments due to the Centre in the current year in respect of certain ad-hoc loans granted in the past so that a plan outlay of the same order as in the last year could be undertaken this year. The request was considered and it has been agreed that the recovery of dues to the extent of Rs. 7.4 crores payable this year may be spread over to the next two years.

TAX ON COMPANY CAPITAL

- *617. SHRI SITARAM JAIPURIA: Will the Minister of FINANCE be pleased to state:
- (a) Whether it is a fact that tax executives from all over the country at a conference organised recently-in Delhi by the Federation of Indian Chambers of Commerce & Industry have vehemently opposed the Bhoothalingam Committee's recommendation for a tax on company capital; and
- (b) if so, what is the reaction of Government i;i the matter?

THE MINISTER OF STATE IN THE MINISTRY OT FINANCE (SHRI K. C. PANT): (a) Yes, Sir.

(b) The recommendations of Shri S. Bhoothalingam in his Final Report on the Rationalisation and Simplification of the Tax Structure are at present under examination by the Government inter alia in the light of the views expressed by Chambers of Commerce and other public bodies, and no final decision thereon has yet been taken.

INCOME-TAX ARREARS CASES IN KERALA

*618. SHRI KESAVAN (THAZHA-VA): Will the Minister of FINANCE be pleased to state:

(a) the names of the persons who are in arrears of Income-tax of over ten thousand rupees at present in the state of Kerala;

to Questions

- (b) the amount of arrears due from each person; and
- (c) the action so far taken by Government to realise the arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) and (b) The required information is available in respect of the persons who were in default of payment of tax exceeding Rs. 25,000 as on 31st March 1968. The same is given in the statement which is laid on the Table of the House. (See Appendix LXVI, Annexure No. 81.)

(c) Such steps as are available in law are being taken on the facts and the circumstances of each case.

L. I. C. CLASS I OFFICERS

*619 SHRI THILLAI VILLALAN: Will the Minister of FINANCE be pleased to state:

- (a) whether there is any proposal under consideration by the L. I. C. to make three groups among its class I Officers i.e. Group I—Assistant Branch Manager and Branch Manager, Group II—Assistant Divisional Manager and Divisional Manager and Group III— Senior Divisional Manager, Zonal Manager and Director; and
 - (b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE, (SHRI JAGANNATH PAHADIA): (a) No, Sir.

- (b) Does not arise.
- *620. [Transferred to the 19th December,

BRAIN OPERATIONS IN A. I. I. M. S.

*621. CHAUDHARY A. MOHAMMAD: Will the Minister of HEALTH, FAMILY PLANNING AND **URBAN** DEVELOPMENT be pleased to state: